

[Sh. Vasant Sathe]

investigated by a judge of the Supreme Court.

(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please sit down. What is this that you are doing? I am going to put this motion to the vote. The question is:

"That this House do now adjourn"

*The motion was negatived*

(Interruptions)

16.43 hrs.

[English]

#### RE. STATEHOOD FOR DELHI

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): The hon. Prime Minister had given an assurance in this House about Delhi Union Territory being given Statehood. As you know, Delhi is the Capital of the country and the basic policy of giving Statehood to Delhi has been decided. But, there are some matters which are to be sorted out, for instance, law and order position and certain land which is to be used by the Central Government. We will sort out that matter. But, Delhi will be given full Statehood and we will do that.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, the hon. Minister had made a statement on 12.4.90 that Delhi would be given statehood. I would like to know from him whether a Bill to that effect is going to be brought forward in this session or not? It may also please be clarified whether the Bill will also be got passed

just after its introduction in the House?

[English]

MR. DEPUTY SPEAKER: Now, Shri Satya Pal Malik will make a statement regarding Government Business for the next week.

16.45 hrs.

#### BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 21st May, 1990, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of:
  - (1) The Gold (Control) Repeal Bill, 1990.
  - (2) The Prasad Bharati (Broadcasting Corporation of India) Bill, 1989.
  - (3) The Lokpal Bill, 1989
  - (4) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990, as passed by Rajya Sabha.

SHRI MANORANJAN BHAKATA (Andaman and Nicobar Islands): What about Andaman and Nicobar Islands? (Interruptions)

MR. DEPUTY SPEAKER: In the absence of the Speaker and Deputy Speaker and Members of the panel of Chairman, I suggest that Mr. Babanrao Dhakane may act as the Chairman for sometime. The Speaker and the Deputy Speaker are going to attend one meeting and other Chairmen are not there. So, I am suggesting that Mr. Babanrao Dhakane should act as the Chairman for the time being with the approval of the House.

Next Item.

16.47 hrs.

CONSTITUTION (SIXTY-SEVENTH AMENDMENT) BILL\*

[English]

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I would like just to make a brief announcement regarding this Bill. This Government announced after assuming office that they intended to set up a high-level judicial Commission for the appointment and transfer of High Court and Supreme Court Judges. This step was necessary to remove all apprehensions of executive aberrations and to remove the delay in the appointment and transfer of Judges. (Interruptions)

MR. DEPUTY SPEAKER: Mr. Minister, please seek the leave of the House to introduce the Bill.

SHRI DINESH GOSWAMI: I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: Shri Harish Rawat. He is not present. The question is:

That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

MR. DEPUTY SPEAKER: The Minister may now introduce the Bill.

SHRI DINESH GOSWAMI: Sir, I introduce the Bill.

16.50 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) **Need for taking over the Krishna Textile Mill, Beawar in district Ajmer of Rajasthan**

PROF. RASA SINGH RAWAT (Ajmer): Mr. Deputy Speaker, Sir, Beawar is an industrial city in Ajmer district of Rajasthan. The Krishna (Textile) Mill situated in Beawar has been lying closed for the last 3-4 years. Thousands of workers were working in that Mill but the Mill owner declared lock-out on the ground of loss they were incurring on that account and showed their inability to run the Mill. Consequently, thousands of workers were rendered jobless and thousands of dependents of these workers were deprived of their means of living. Moreover, the lakhs of rupees outstanding as the amount of Provident Fund and pay arrears of the permanent employees have also not been paid by the mill owners. The economic condition of Beawar and the adjoining villages has also become very miserable. The various Labour Organisations have also launched various non-violent movements such as demonstration, Gherao, dharna, Fasts, Traffic blockades, Court Arrest etc. to get the Textile Mill reopened. The mill workers and politicians had also unanimously urged upon